

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, FARIDKOT HOUSE, NEW DELHI 110001**

OA NO. 168/2020

In the matter of:-

**MASSIVE FIRE AT CHEMICAL FACTORY IN GUJARAT'S
VALSAD - SUO MOTO**

Filed by: R-5

DOH: 28th August, 2020

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Filed by:



**K.N. BHARGAVAN | D/216/1983
(COUNSEL FOR RESPONDENT NO.5)
401 & 402, LAWYERS' CHAMBER
PATIALA HOUSE, NEW DELHI 110001
Call @ 9810237244 | 9873566019
Email: knbhargavan@yahoo.com,
adv.saurabh@yahoo.com**

New Delhi

Dated: 26-08-2020

Request: Please send the VC link through Vidyo Mobile App on the aforementioned email ids.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, FARIDKOT HOUSE, NEW DELHI 110001

OA NO. 168/2020

In the matter of:-

MASSIVE FIRE AT CHEMICAL FACTORY IN GUJARAT'S
VALSAD - SUO MOTO

DOH: 28th August, 2020

SHORT REPLY ON BEHALF OF
RESPONDENT NO.5, M/S. SHAKTI
BIOSCIENCE LTD.

MOST RESPECTFULLY SHOWETH:-

- 1) That the respondent herein submits the following facts for the consideration of the Hon'ble Tribunal.
- 2) That the answering respondent company has the all the permissions and certificates to run the plant. This is being a small chemical manufacturing unit as an ingredient for Pharmacy.
- 3) That the answering respondent has already deposited a sum of Rs. 25,00,000/- (Rupees twenty five lakhs) towards penalty imposed by the Gujarat Pollution Control Board/Respondent No.1. This deposit is been done by the answering respondent despite the fact that the plant is running in great loss for the last few years.
 - The copies of the notice issued by GPCB and proof of payment of penalty are annexed hereto as **Annexure R-1 colly.**
- 4) That the unfortunate occurrence of fire at the plant was due to short-circuit and there were no negligence or lapses on the part of company in maintaining standards of procedure in the functioning of the plant. The occurrence of the fire

on 8th August, 2020 was immediately extinguished within a span of 2/3 hours with the help of company staff and fire department. Due to the immediate action, there was no loss of life or any nuisance to the neighbouring plants/environment. The following are the documents/certificates/reports issued by authorities/independent consultants showing all the compliances which are required in the functioning of the said plant:-

- a. **Annexure R-2:** Certificate issued to the answering respondent by the Respondent No.4 (Directorate Industrial Safety & Health, Gujarat State) - License to work a factory.
- b. **Annexure R-3:** Good Manufacturing Practise/GMP certificate issued by Food & Drugs Control Administration.
- c. **Annexure R-4:** Certificate of Consent and Authorisation issued by Respondent No.1.
- d. **Annexure R-5:** ISO certificate.
- e. **Annexure R-6:** Public Liability Industrial Insurance policy- Oriental Insurance Company Ltd.
- f. **Annexure R-7:** Audit Finding Compliance Report for Safety Measures as on 30-07-2020.

5) That the answering respondent after the issuance of Notice dt. 14-08-2020 under Section 31A of Air (P & C) Act, 1981 by the Respondent No.1 had complied with the directions and the proof of the same is **Annexure R-8** colly.

6) That in furtherance of the compliance as stated above in para 5), the answering respondent requested the Respondent No.1 vide its revocation letter dated 24-08-2020 to revoking the closure notice and requested for resumption of the plant after ratification. It is respectfully submitted that the said plant was functioning with 75 employees both workers and staff, resumption of the same is in the

best interest of the community and staff. This plant is in manufacturing of pharmaceutical and intermediate and speciality chemicals.

The copy of revocation letter dated 24-08-2020 sent to Respondent No.1 is **Annexure R-9**.

- 7) That the answering respondent pleads for a liberty to file a detailed reply, if so required by the Hon'ble Tribunal.

PRAYER

In the facts and circumstances of the case mentioned hereto above, the Hon'ble Tribunal may be pleased to pass appropriate orders, in the interest of justice.

Filed by:



K.N Bhargavan | D/216/1983
(Counsel for the Respondent No.5)

New Delhi

Dated: 26-08-2020

- Cced to: (a) ms-gpcb@gujarat.gov.in | R-1
(b) mcb.cpcb@nic.in | R-2
(c) collector-val@gujarat.gov.in | R-3
(d) dish-ahd@gujarat.gov.in | R-4

ANNEXURE R-1 colly



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

R.P.A.D.

DIRECTION UNDER SECTION 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 [HEREINAFTER REFERRED TO AS THE "AIR ACT"] AS AMENDED FROM TIME TO TIME.

- (1) WHEREAS you are having an industrial plant for the Pharmaceuticals products manufacturing located at Plot No. 411/1, LIC Sector, GIDC Estate, Vapi-396195, Tal: Pardi, Dist: Valsad.
- (2) AND WHEREAS your industry was visited on 08.08.2020 by authorized officers of the Board, during said visit it was observed that;
 1. Fire accident occurred on dated 08/08/2020 in pharma plant of M/s. Shakti Bio Science LTD, Plot No. 411/1, LIC Sector, GIDC Estate -Vapi – 396195.
 2. During inspection strong, intense VOC is sensed in and around the factory premises due to which eye irritation is also felt.
 3. During inspection there was dense smoke emission from the pharma plant which is spreading in the prevailing wind direction (SW to NE).
 4. Analysis result of collected sample of Ambient Air Quality from down wind direction is higher than the permissible limits
 5. Generated contaminated wastewater during fire fighting operation is going into open chamber of GIDC storm water drain outside unit premises.
 6. There was damage to ETP units and laboratory during inspection due to fire incident.
- (3) AND WHEREAS looking to the observation during the said visit you have violated provisions of the environmental laws and you are in non-compliance of the conditions granted to you.

UNDER THE CIRCUMSTANCES, I, G.B. Vasavada, Senior Scientific Officer & I/C Unit Head, Vapi of Gujarat Pollution Control Board is directed to issue the directions under Section – 31(A) of The Air (Prevention And Control Of Pollution) Act-1981 as under:-

- 1) To prohibit you from the above said manufacturing activity.
- 2) To close the operation of your industrial plant on the above mentioned premises.
- 3) To direct the concerned authority to stop supply of electricity and water with the immediate effect.
- 4) D.G. Sets and emergency facility shall be operated for safety and security purpose to maintain the temperature of specific chemicals, operation of EMS with reference to Water, Air and Hazardous waste management.
- 5) Unit shall submit Form-11 under Hazardous Waste Rules, 2016.
- 6) Unit shall comply with conditions given by DISH & Unit shall submit DISH report to Regional office Vapi & Head Office Gandhinagar.
- 7) Unit shall carry out Safety Audit/ HAZOP study if applicable.

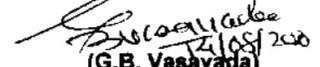
If the above directions are not complied, you are liable for prosecution under Section (37) of the Air (Prevention and Control of Pollution) Act-1981 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

This order is issued after approval of competent authority.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD


(G.B. Vasavada)

Senior Scientific Officer & I/C Unit Head, Vapi

NO: GPCB/CCA-VSD-1070(4)/ID: 24371/

Date:

Issued To: -

✓ M/S. SHAKTI BIO SCIENCE LTD.
PLOT NO. 411/1, LIC SECTOR,
GIDC ESTATE - VAPI-396195,
TAL: PARDI, DIST: VALSAD.

COPY TO:

1. **The Dy. Engineer (O&M)**
Dakshin Gujarat Vij Company Ltd.,
GIDC Sub-division, DGVCL,
GIDC. Vapi,
Dist: Valsad.

With a request to disconnect the supply of Electricity (except Single Phase) with the immediate effect of the industrial plant M/s. Shakti Bio Science Ltd located, at Plot No: 411/1, LIC Sector, GIDC Estate, Vapi – 396195, Tal: Pardi, Dist: Valsad and intimate to us accordingly.

2. **The Executive Engineer,**
Vapi Notified Area, 2nd floor, G.I.D.C.,
Administration Section, Plot No. C-1/501.
G.I.D.C., Industrial Area,
Killa Pardi, Dist: Valsad.

With a request to disconnect the supply of Electricity (except Single Phase) with the immediate effect of the industrial plant M/s. Shakti Bio Science Ltd, located at Plot No: 411/1, LIC Sector, GIDC Estate, Vapi – 396195, Tal: Pardi, Dist: Valsad and intimate to us accordingly.

3. **M/s. Vapi Green Enviro Limited-**
Plot No. :EXT 1/4) Nr. Daman ganga River,
VIA House, Plot No. 135, GIDC Vapi- 396195, Ta- Pardi, Dist,- Valsad

To disconnect the inlet effluent supply with the immediate effect of the industrial plant M/s. Shakti Bio Science Ltd, located at Plot No: 411/1, LIC Sector, GIDC Estate, Vapi – 396195, Tal: Pardi, Dist: Valsad and intimate to us accordingly.

4. **The Regional Officer,**
G.P.C.B.-Vapi,
Plot No. C-5/124, N.H. No.-8,
Near Hotel Pritam, GIDC Vapi,
Dist: Valsad.....

You are directed to verify all directions and follow with local authority for compliances of all direction in complete



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar-382 010
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

RPAD

NO: GPCB/CCA-VSD-1070(4)/ID:24371

Date:

Issued to: -
M/s. Shakti Bio Science LTD.
Plot No. 411/1, LIC Sector,
GIDC Estate, Vapi
Vapi - 396195
Dist- Valsad.

Sub: Levying of Interim Environmental Damage Compensation (Interim EDC).

Ref: Direction under section 31(A) of the Air (The Air (Prevention and Control of Pollution) on
Dated: 14/08/2020 as vide letter No. GPCB/CCA-VSD-1070(4)/ID:24371/565886

Sir,

With reference to closure order issued to you vide letter No. GPCB/CCA-VSD-1070(4)/ID:24371/565886, Date: 14/08/2020, you are hereby inform to pay **Rs. 25,00,000/-** as an interim Environment Damage Compensation (Interim EDC) through RTGS/NEFT.

RTGS details are as following:-

A	Name of Payee	GUJARAT POLLUTION CONTROL BOARD
B	Bank Account Number	10325062238
C	Type of Account	CURRENT
D	Bank	STATE BANK OF INDIA
E	Branch	GANDHINAGAR ZONAL BRANCH
F	Branch Address	SECTOR-10 /B, IN FRONT OF NEW SACHIVALAYA, GANDHINAGAR-382010
G	IFSC Code	SBIN0001355

Details regarding action taken in this regard shall be communicated on following mail especially with UTR No.

1) nuh-gpcb-acc4@gujarat.gov.in | 2) nuh-gpcb-vapi@gujarat.gov.in

Therefore, you are required to submit proof of submission through RTGS /NEFT.

This order is issued after approval of competent authority.

For and on behalf of
Gujarat Pollution Control Board


(G. B. Vasavada)
Senior Scientific Officer
& I/C Unit Head, Vapi

Clean Gujarat Green Gujarat

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Outward No: 565896/17/08/2020

From: **Bharat Bank** <noreply@bharatbank.co.in>
Date: Fri, Aug 22, 2020 at 17:41 PM
Subject: Bharat Bank RTGS Trf
To: <info@shaktibioscience.com>

image/image/MainHead1.jpg

RTGS TRF

TRF SUCCESS ALERT

Dear SHAKTI BIOSCIENCE LIMITED,

We are confirming that the RTGS has been ***SUCCESSFULLY*** credited to destination account as per below details :

Account No	008812100003841
Processed on	21-08-2020 11:30 AM
Trf Amt	25,00,000.00
Beneficiary Name	GUJARAT POLLUTION CONTROL BOARD
Beneficiary IFSC	SBIN0001355
Beneficiary Bank	STATE BANK OF INDIA
Sent To.	10325062238
UTR No.	BCBMH20233905743

Warm regards,
Team RTGS - Bharat Bank

This is a system generated message. Please do not reply to this e-mail.
This address is not monitored.

FEW IMPORTANT SMS KEYWORDS [Send to 9223009999. For e.g.Send **ISTMT** to 9223009999]

INSTANT a/c statement	ISTMT
DAILY Statement by email	STMT D
MONTHLY Statement by email	STMT M
QUARTERLY Statement by email	STMT Q

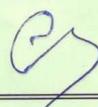
Get INSTANT INFORMATION by giving a MISSED CALL to 9223009999 from your Registered Mobile Number. You will be asked to choose options:

1. For Balance Enquiry
2. For Last 3 Transactions
3. To Block Debit Card

Use NEXA - Our Mobile Banking App / NetBanking to view a/c balance and transaction history

Bank does not levy any charge for the above services

ANNEXURE R-3

 सत्यमेव जयते	Food & Drugs Control Administration BLOCK NO. 8, 1 ST FLOOR, Dr. JIVRAJ MEHTABHAVAN, GANDHINAGAR, GUJARAT STATE, INDIA. PIN : 382010							
Certificate No. : S-GMP/2072078								
<u>G.M.P. CERTIFICATE</u>								
<p>This is to certify that M/s. SHAKTI BIOSCIENCE LTD, PLOT NO.411/1, L.I.C SECTOR, SILVASSA ROAD, G.I.D.C, VAPI, Dist.-VALSAD - 396 195 is holding valid drug manufacturing licenses in Form No. 25 bearing No. G/25/1800 issued by this administration under the provisions of Drugs & Cosmetics Act 1940 & Rules thereunder. Under the said licenses the firm is permitted to manufacture & sell drugs covered under the following categories.</p>								
<table border="1"> <thead> <tr> <th>Dosage Form (s)</th> <th>Category (ies)</th> </tr> </thead> <tbody> <tr> <td>Bulk Drugs (APIs)</td> <td>General</td> </tr> <tr> <td> </td> <td> </td> </tr> </tbody> </table>	Dosage Form (s)	Category (ies)	Bulk Drugs (APIs)	General				
Dosage Form (s)	Category (ies)							
Bulk Drugs (APIs)	General							
<p>The firm has employed competent technical staff to undertake manufacturing & testing of the permitted drugs. They are following GOOD MANUFACTURING PRACTICES in manufacturing and testing as laid down under the REVISED SCHEDULE - M of Drugs & Cosmetics Act 1940 & Rules There under.</p> <p>The manufacturing plant is subjected to inspection at suitable intervals by competent authority.</p> <p>This certificate is valid from Dt : 03/07/2020 to 02/07/2022.</p>								
		 <hr/> (Dr. H. G. KOSHIA) Commissioner Food & Drugs Control Administration Gandhinagar, Gujarat State						
								
Email : comfdca@gujarat.gov.in Phone : 91-79-23253417, Fax : 91-79-23253416								

ANNEXURE R-4



GPCB

GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector 10-A, Gandhinagar 382 010
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

BY R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, framed under the Environmental (Protection) Act-1986.

And whereas Board has received CC& A application inward no: **117412** dated **09/01/2017** for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:
(Under the provisions /rules of the aforesaid environmental acts)

To,
✓ **M/s. SHAKTI BIO SCIENCE LTD,**
PLOT NO. 411/1, LIC SECTOR,
GIDC ESTATE, VAPI-396 195,
TAL: PARDI, DIST: VALSAD.

- Consent Order No.: **AWH- 84900**, Date of issue: **18/03/2017**.
- The consents shall be valid up to **31/12/2021** for use of outlet for the discharge of trade effluent & emission due to operation of industrial plant for manufacture of the following items/products:

Sr.No.	Product	Quantity MT/Month
1.	Tetra Butyl Titanate	25
2.	Tetra Isopropyl Titanate	20
3.	Lansoprazole Sulphate	0.9
4.	Amlodipene Besyiate	1.45
5.	Omeprazole Sulphide	1.1
6.	Pentoprazole	1.0
7.	Losarton Potassium	1.92
8.	Tramadole Hydrochloride	2.2
9.	Citalopram Hydrobromide	1.5
10.	Fluconazole	3.0
11.	Meta Phenoxy Benzaldehyde	100
Total		158.07
- CONDITIONS UNDER THE WATER ACT:**
 - The quantity of total water consumption shall not exceed 105.3 KLD as per below break up as mentioned in form D submitted for consent application under Water Act-1974. Source of fresh water shall be only from GIDC supply.
 - Domestic: 3.400 KLD
 - Industrial: 101.900 KLD

Clean Gujarat Green Gujarat
ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

ANNEXURE R-5



CERTIFICATE

*This is to Certify that the
Quality Management System
of*

SHAKTI BIOSCIENCE LIMITED

Plot No. 411/1, LIC Sector, Silvassa Road, GIDC Vapi,
Dist. Valsad, Gujarat-396195. India

has been independently assessed and is compliant
with the requirements of

ISO 9001:2015

This Certificate is applicable to the following product or service ranges:

Manufacturing and supply of Active pharmaceutical Ingredients,
Intermediates and speciality Chemicals

Certificate No.: IN89201A

Date of initial registration	17 July 2020
Date of this Certificate	17 July 2020
Recertification Due / Certificate expiry	16 July 2023

This Certificate is property of LMS Certifications and remains valid
subject to satisfactory surveillance audits.

Director

For verification and updated information concerning the present certificate visit to www.lmscert.com
This Certificate is the property of LMS Certification Limited and shall be returned immediately when demanded.



LMS Certification Limited
35 Park Hill, Huddersfield, HD2 1QG, West Yorkshire, United Kingdom.
Phone : +44 2089355094
Visit :- www.lmscert.com
E-mail :- info@lmscert.com



LMS/IAS/F109Q/17/REV02

दि ओरिएण्टल इश्योरेंस कम्पनी लिमिटेड



THE ORIENTAL INSURANCE COMPANY LIMITED

This Document is Digitally Signed

Signer: ATUL JERATH
Date: 29/06/2020 12:44:44 IST
Location: NOIDA
Reason: Signing Policy for OICL

Attached to and forming part of policy number 172200/46/2021/1138

The Insurance under this policy is extended to cover risks of : NIL

Total Premium in words : Indian Rupees Thirteen Thousand Five Hundred Forty-One Only

The Insurance under this policy is subject to terms and conditions given in the policy attached here to the following specific conditions

In the event of a claim under the policy exceeding Rs. 1 lac or a claim for refund of premium exceeding Rs. 1 lac, the insured will comply with the provisions of the AML policy of the Company. The AML policy is available in all our operating offices as well as Company's website.

Excess : 0.25% of AOA Limit with a maximum of Rs. 1,50,000/-

Voluntary Excess :

Financier Names are as per the list attached:

Not applicable

Warranted that in case of dishonour of premium cheque(s) the Company shall not be liable under the policy and the policy shall be void abinitio (from inception).

In witness whereof the undersigned being authorised by and on behalf of the Company has/have herein to set his/their hands at DO VAPI (GSTIN: 24AAACT0627R2Z4) on 29TH DAY OF JUNE 2020

Entered By : SUMAN BHARTI

Examined By : Ms PATEL ANJANA S.

Policy Printed By : 612251

IP :

Policy Printed On : 29-JUN-20 15:49:53

MAC :

For and on behalf of

The Oriental Insurance Company Limited



Authorised Signatory

Place : VAPI

Date : 29/06/2020



IRDA-REGNO-556

For and on behalf of

The Oriental Insurance Company Limited

This is an electronically generated document (Policy Schedule). The Policy document duly stamped will be sent by post.

In case of any query regarding the Policy please call Toll Free No. 1800 11 8485 and 011 33208485.



Authorised Signatory

CIN: U66010DL1947GOI007158 All the Amounts mentioned in this policy are in Indian Rupees
IRDA Regn. No. 556 - Now you can buy and renew selected policies online at www.orientalinsurance.org.in

Page 2 of 2

पंजीकृत एवं मुख्य कार्यालय : ए-25/27, आसफ अली रोड, नई दिल्ली-110 002.
वेबसाइट www.orientalinsurance.org.in देखें, टोल फ्री नं. : 1800 11 8485
कृपया अपनी पत्राचार पॉलिसी जारी कर्ता कार्यालय से करें ।

Regd. & Head Office : A-25-27, Asaf Ali Road, New Delhi-110 002.
Visit us at : www.orientalinsurance.org.in, Toll Free No. : 1800 11 8485
Address all communications to policy Issuing Office

The Oriental Insurance Company Ltd.
DO - VAPI ABOVE SONY SHOWROOM , NEAR JEEVANDEEP HOSPITAL.N.H.NO.8, VAPI-396191 , , VAPI , 396191
GST NO : 24AAACT0627R2Z4

RECEIPT

Office Code & Name	: 172200 - DO VAPI	Bank Code	: 9100(C-172200-01)
Collection No.	: 51-01/8962001684	Posted Doc No.	: 8962001683
Collection Date	: 29/06/2020 15:46	Posted Doc Dt.	: 29/06/2020
Received with thanks From Sh./Smt./ M/s.	: SHAKTI BIO SCIENCE LTD.		
The Sum of	: Indian Rupees Thirteen Thousand Five Hundred Forty-One Only		
Towards the following	: Premium collections		

Sl No.	Dept. Code	Policy No.	Policy Status	End/Ret/Dec/Claim No.	Dev. Off. Code	Source Code	Amount Collected	C/D Code	GL Code	SL Code	Pay Mode	Bank Name	Bank Branch	Instrument No.	Instr. Dt/CC Exp. Dt.	
1	48	2021/1138	New Policy		NA0000004896	BA0000064411	13,541.00	C	5083	AA0000000001	DC_I_IN D			S44716844	29/06/2020	
Total							13,541.00									

GST : Rs. 2066

GST NO Of Insured : 24AAHCS7723A1ZN

Policy Type / Zone : PUBLIC LIABILITY INDUSTRIAL

FOR THE ORIENTAL INSURANCE COMPANY LTD



Cashier / Authorised Signatory

Note: For Payment by cheque, receipt will be valid subject to realisation of Cheque

ANNEXURE R-7



- Accredited Safety Auditor
- Risk Management Services – HAZOP/ HIRA
- Govt. Approved Safety Training Institute
- BBS Lead Trainer/Expert/ Comprehensive Installation
- NEBOSH Trainer/Expert / Competent Person
- Disaster Management Service
- Project Management Consultancy Services (PMC)

Date: 30-07-2020

To,
The Managers
M/s. Shakti Bid Science Ltd.
Plot No. 411/1, LIC sector,
Silvasa Road, GIDC, Vapi,
Gujarat 396195

Sub: Audit Findings Compliance Report

This is to inform that we have jointly reviewed compliance report prepared by your site team through site visit and found that all the Points as mentioned in Attached Report dated 30-7-2020 as satisfactorily Complied.

Thanks

Yours Faithfully
Authorized Satisfactory

Dr Yagnesh Naik



shakti bio science ltd

*Caring
for Life*

Date:- 30.07.2020

SAFETY MEASURES

Following are the details of Safety measures available / taken at **M/S Shakti Bioscience Ltd., Vapi** factory premises as per requirement of EHS standards and applicable regulations.

Sr. No.	Requirements	Status
General		
1	Employees (Person) who working in the production area must wear the personal protective equipment like Helmet, Hand gloves, Goggles, Safety shoes etc.	All working peoples are found with their PPEs as per requirements.
2	Provision of earthing must be provided during loading and unloading of solvent and flammables.	Crocodile clamp, with earthing rods are found in use during charging and unloading of solvent and flammables.
3	Earthing must be provided to each equipment along with in use operational accessories.	Earthing is provided to each equipment. The operational accessories are connected with earthing points.
4	MSDS should be made available for all raw materials, intermediates and finish goods.	MSDS is available for all raw materials, intermediates and finish goods.
5	Emergency Isolation switch should be provided to each equipment.	Provided

For SHAKTI BIO SCIENCE LTD.

[Signature]
Authorized Signatory



Head Office : A-103, Bhakti Apartment, Jambi Gali. Opp. Jain Temple, Near Moksh Plaza Mall, Borivali (West), MUMBAI - 400 092.

Tel.: 022 - 28990772 /73 /74 /75 • Fax : 28990782 • Web. : www.shaktibioscience.com

WORKS : Plot No. 411/1, L.I.C. Sector, Silvassa Road, G.I.D.C. Vapi- 396 195, Gujarat-INDIA. Tel. : +91 260 2453714, Fax : +91 260 2453567.



shakti bio science ltd

*Caring
for Life*

Sr. No.	Requirements	Status
6	Guard should be provided to motors and Pumps.	Suitable guard is present on motor- Pumps.
7	Safety valves should be provided to pressure equipment like reactor , Agitated Nutsche Filter Dryer and Air Compressor Tank	Safety Valve present
8	Critical Operation should be highlighted in Batch record.	Critical operations are highlighted in bold italic word and also noted in separate table before operation row in batch record.
9	First Aid box should be kept in each department.	First aid box available in security cabin, in each block of production, RM & engineering store and QC lab.
10	Fire extinguisher should be available in each area according to lay out.	Fire extinguisher is present as per layout and placed such a condition for easily accessed in case of emergency. Fire Load calculation are also done and maintained
11	Spillage control Kit should be available in liquid	Spillage kit available.

For SHAKTI BIO SCIENCE LTD.


 Authorized Signatory


Head Office : A-103, Bhakti Apartment, Jambh Gali. Opp. Jain Temple, Near Moksh Plaza Mall, Borivali (West), MUMBAI - 400 092.

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Sr. No.	Requirements	Status
	handing area.	
12	Display board of hazardous waste at entrance of factory As per supreme court order no. W.P. No. 657 of 1995 Dated: 14/10/2003, Display board of hazardouswaste and should be updated on regular basis.	Display board of hazardous waste at the entrance of factory available.
13	“Abstract of the Factories Act, 1948 and The Gujarat factories Rules, 1963” (Form No. 23) should displayed in a conspicuous and convenient place at or near the main entrance of the factory.	“Abstract of the Factories Act” displayed at gate.
14	On site emergency plan (OEP) should prepared as per as per SCHEDULE 8 A of The Gujarat factories Rules, (GFR) 1963	Available
15	HAZOP study should be done.	Available
16	Record of safety booklet (disclosure of information to workers) should be available and distributed to workers.	Safety booklet is present.
17	Illumination study should be carried out as per IS3636 & record to be maintained.	Illumination study has done and record maintained.
18	Noise level monitoring should be carried out.	Noise level monitoring is carried out and record maintained.
19	Record of environmental monitoring(Stack monitoring & ambient air monitoring) should be done.	environmental monitoring(Stack

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Sr. No.	Requirements	Status
		monitoring & ambient air monitoring) monitoring is carried out and record maintained.
20	Record first aid items in the box should be checked and maintained in good.	Record Maintained
21	Record of mandatory Health & Safety Training imparted to workers under Section 111 A (ii) of The Factories Act, 1948 should available.	Available
22	Firefighting drills shall be held as often as necessary and at least once in every period 2 months. Record should be maintained.	Firefighting drills is performed regularly in every 2 months interval and recorded.
23	Mock drill of Emergency Plan shall be done once in a six months & record should be maintained.	Mock drill performed and recorded.
24	Color coding of pipeline should done.	All utility pipelines are color coded.
25	Siren code should be displayed in prominent manner and in local language in entire plant premises.	Siren code is displayed.
26	Identification no., resistance value, last test date, next due test date should displayed on earth pit.	All earth pits are identified with their status board and updated condition.
27	Earth pit testing should be carried out on regular interval & record to be maintained.	Earth pit testing performed regularly and record maintained.

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Sr. No.	Requirements	Status
28	As built earthing layout should prepared.	As built earthing layout available
29	Lightning arrestor should be maintained in good working.	Maintained
30	As per Rule 66A of The GFR, 1963, fire load calculation shall be carried out.	Fire load calculation has carried out and record available.
31	Lay out plan with evacuation route should displayed at conspicuous places in prominent manner.	Lay out plan for evacuation is displayed.
32	Workplace monitoring should be carried out at regular interval and record shall be maintained as per Form no. 37.	Register containing particulars of monitoring of working environment available (Chlorine & Ammonia).
33	Ventilation study should be carried out as per IS 3130 and record to be maintained.	Ventilation study has been carried out and record updated.
34	CO2 flooding system should be installed in each electrical panel as per IS code: 6382/15528.	CO2 flooding system is installed in each electrical panel.
35	Emergency Exit signage and lighting system should be available as per IS code: 10322/12349.	Emergency Exit signage and lighting system is available.
36	When vehicular loading, wheel chock and flame	When vehicular loading,

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Sr. No.	Requirements	Status
	arrester should be provided.	wheel chock and flame arrester is available.
37	Wind sock should be installed.	Available
38	Safety Shower should be available in production block, Raw material store.	Safety shower is available at each floor of chemical block, raw material store.
39	Permit system for hot work, confined space, electrical work, height work etc should be available.	Permit system followed before start any kind of hot work, electrical work, entry to confined space, work at height etc.
40	Preventive maintenance of all equipment should be carried out and record should be maintained.	Preventive maintenance done of each equipment and record maintained.
41	Jumpers should provided to all the flanges of solvent transferring lines.	Provided
42	Flame arrester should provided to solvent storage tanks on vent line	Available on solvent tank
Boiler Area :-		
1	Form C should be displayed at boiler area.	Form C displayed.
2	High noise area should displayed.	High noise area is displayed at boiler.
3	Maximum pressure limit should marked on the pressure gauge.	Marking done.

For SHAKTI BIO SCIENCE LTD.

Jain
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Sr. No.	Requirements	Status
4	Pressure relief Valve (PRV) should available.	Present
SECURITY/ MAIN GATE		
1	Shelf breathing Apparatus (SBA) set should available in case of emergency.	Available
2	Emergency contact number of authorized persons and number of nearest fire station, hospital, police station etc. should displayed.	Present
3	Instructions for visitors should present.	Available
4	Public announcement system should be made available.	Available
ELECTRIC PANEL ROOM:-		
1	Rubber mat should provided.	Available
2	Authorized person should displayed who can access the electrical panel room.	Available
CHLORINE HANDLING AREA:-		
1	Chlorine emergency kit should be kept near chlorine Storage area.	Available
2	Chlorine handling SOP should be displayed in local language.	SOP displayed
3	Emergency procedure should be displayed in prominent manner and in local language	SOP displayed
4	Cautionary Notice for Acids & Alkalis at handling and storage area should displayed.	Available on each tank
QC & RAW MATERIAL STORE :-		
1	Chemical compatibility chart should available.	Available
2	Eye washer should available in QC.	Available

For SHAKTI BIO SCIENCE LTD.

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ANNEXURE R-8 colly



shakti bio science ltd

Caring
for LifeDate: 24.08.2020
GPCB ID: 24371

To,
Sr. Scientific Officer & I/C,
Unit Head-Vapi,
Gujarat Pollution Control Board,
Paryavaran Bhavan,
Sector-10-A,
Gandhinagar-382010

SUB: - Compliance Report for Levying of Interim Environmental Damage Compensation (Interim EDC)

Ref. 1. Your letter No. GPCB/CCA-VSD-1070(4)/ID:24371/565896 dated. 17.08.2020.
2. Your Direction order No. GPCB/CCA-VSD-1070(4)/ID:24371/565886 dated. 14.08.2020.

Respected Sir,

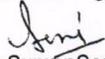
As per above mention subject we are hereby complying as per following details.

We have paid 2500000/- (Twenty Five Lakh Rupees Only) as per following details.

Name of Payee: Gujarat Pollution Control Board.
Your Bank Acc.No. 10325062238
Name of Bank: State Bank of India
Branch: Gandhinagar Zonal Branch.
IFSC Code: SBIN0001355.

Payment Details:
Name of Company: Shakti Bio Science Ltd. (PCB ID: 24371)
Paid Amount: 2500000/- (Twenty Five Lakh Rupees Only)
Payment UTR Number: BCBMH20233905743
Payment Date: 21.08.2020.

Authorised Signatory,


Mrs. Suman Soni.
(General Manager)



CC: RO-GPCB-VAPI



Head Office : A-103, Bhakti Apartment, Jambi Gali. Opp. Jain Temple, Near Moksh Plaza Mall, Borivali (West), MUMBAI - 400 092.

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Caring
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Date: 25.08.2020
GPCB ID: 24371

To,
Gujarat Pollution Control Board,
Plot no. C-5/4124, N H No 8, G.I.D.C
Vapi-396195

Sub: Submission of Form-IV for the year 2019-20

Respected Sir,

With reference to the above subject we are hereby submitting the Form-IV for the year 2019-2020.

This is for your kind information please.

Kindly receive the letter and acknowledge the receipt.

Thanking You,
Yours' faithfully,

For Shakti Bio Science Ltd

Authorized Signatory



Head Office : A-103, Bhakti Apartment, Jambi Gali. Opp. Jain Temple, Near Moksh Plaza Mall, Borivali (West), MUMBAI - 400 092.

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Date: 25.08.2020
GPCB ID: 24371

To,
Gujarat Pollution Control Board,
Plot no. C-5/4124, N H No 8, G.I.D.C
Vapi-396195

Sub: Submission of Form-V for the year 2019-20

Respected Sir,

With reference to the above subject we are hereby submitting the Form-V for the year 2019-2020.

This is for your kind information please.

Kindly receive the letter and acknowledge the receipt.

Thanking You,
Yours' faithfully,

For Shakti Bio Science Limited

Authorized Signatory



Head Office : A-103, Bhakti Apartment, Jambi Gali, Opp. Jain Temple, Near Moksh Plaza Mall, Borivali (West), MUMBAI - 400 092.

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ANNEXURE R-9



shakti bio science ltd

Caring
for LifeDate: 24.08.2020
GPCB ID: 24371

To,
Sr. Scientific Officer & I/C,
Unit Head-Vapi,
Gujarat Pollution Control Board,
Paryavaran Bhavan,
Sector-10-A,
Gandhinagar-382010

SUB: - Request for revocation of direction order under Section-31(A) of the Air (Prevention and Control of Pollution) Act-1981 (Air Act).

Ref: - Your Direction notice No. GPCB/CCA-VSD-1070(4)/ID: 24371 outward No. 565886 Dated. 14.08.2020.

Respected Sir,

We wish to state that; we are engaged in the manufacturing of pharmaceutical and intermediate and specialty chemicals at our unit located at Plot No. 411/1, LIC Sector, Silvassa Road, GIDC, Vapi, Tal: Pardi, Dist.: Valsad-396195. State: Gujarat.

We are having valid CCA of the board No. AWH-84900 dated 18/03/2017 valid upto 31/12/2021.

We are in receipt of your direction under Section-31(A) of the Air (Prevention and Control of Pollution) Act-1981 (Air Act), we have stopped the production plant. Also Power connection and water connection has been disconnected by the authority.

With reference to the above subject we are hereby submitting point wise compliance report as following with duly filled of revocation Form.

- We will not operate our manufacturing activities up to revocation order from the board.
- We have already stopped our manufacturing activities in safely manners.
- As per your direction concern authorities stopped our supply of Electricity and Water.
(Copy of letter attached herewith)
- As per requirement we will use of DG set for safety and security purpose.
- We are attaching here with copy of Form-11 under Hazardous waste rules-2016.
- We are attaching herewith compliance report of remarks given by DISH office.
- We have already carryout safety audit and HAZOP. (Copy of safety audit and HAZOP attached herewith)

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Kindly permit us to get the power and water connections to carry out the repair and replacement of the damage plant and machineries due to fire accident.

We will start the production activities after the rectification.

Kindly give the revocation of the closure order since we have complied with all the conditions.

Please do the needful & oblige.

Kindly receive the letter and acknowledge the receipt.

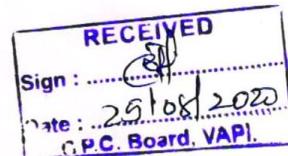
Thanking You,
Yours' faithfully,

For Shakti Bio Science Ltd.

Mrs. SumanSoni
(General Manager)



CC:- RO-GPCB-VAPI.



Head Office : A-103, Bhakti Apartment, Jambi Gali. Opp. Jain Temple, Near Moksh Plaza Mall, Borivali (West), MUMBAI - 400 092.

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For Resp No. 5

VAKALATNAMA

NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, FARIDKOT HOUSE, COPERNICUS MARG,
NEW DELHI 110001
OA NO. 168/2020

In re:**MASSIVE FIRE AT CHEMICAL FACTORY IN GUJURAT'S VALSAD**

KNOW ALL to whom these present shall come that I/We, M/s. Shakti Bio Science Ltd. the above named Respondent No.5 do hereby appoint:

BHARGAVAN & CO. A Law Chamber

401 & 402, Lawyers Chamber, Patiala House, New Delhi-110001 | Mob: 9873566019 | 011-23782764

(herein after called the advocate/s) to be my/our Advocate in the above noted case authorise him: -
ema). adv.saurabh@yahoo.com

1. To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/us.
2. To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
3. To file and take back documents, to admit and/or deny the documents of opposite party.
4. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
5. To take execution proceedings.
6. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
7. To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.
8. And I/We the undersigned do hereby agree to rectify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes.
9. And I/We undertake that I/We or my/our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.
10. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case.
11. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.
12. And I/We the undersigned to hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 21 AUGUST, 2020.

Accepted subject to the terms of the fees.

Advocates

K.N.Bhargavan | D/216/1983
Saurabh Bhargavan | D/64/2007
Chunju Saurabh | D/1004/2015

For SHAKTI BIO SCIENCE LIMITED

M.U.
MURAD ALLSHEMLE CLIENT
GENERAL MANAGER

(Respondent No. 5)



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CERTIFIED TRUE EXTRACT OF resolution passed at the Board of Director's Meeting held on July 1st, 2015, at A-103, Bhakti Apartment, Jambli Gali, Borivali (West), Mumbai 400 092.

The Director informed the board that for administrative convenience, it is required to authorize Mr. Murad Ali Shemle, General Manager, to represent the Company and to attend on behalf of the Company for all its legal matters like filing Criminal Complaints, Suits, Appeal, Petitions etc., and for filing affidavits, Application, reply, rejoinder, Written Statement, Appeal, revision in such suit, criminal complaints, appeal and revision, to give evidence in all such suits, criminal complaints, further to engage lawyer, give instruction to lawyer, sign Vakalatnama etc. in all the proceedings before Metropolitan Magistrate Court, City Civil Court, Session Court, High Court and / or any other Civil or Criminal Courts and Tribunals etc., in any part of India.



A- 103, Bhakti Apartment, Jambli Gali, Opp. Jain Temple, Near Moksh Plaza Mall, Borivali (W), Mumbai- 400 092.

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The Board considered the matter and passed the following resolution unanimously;

Resolved That Mr. Murad Ali Shemle, General Manager, of the Company be and is hereby authorised to represent the Company in all its legal matters, and is authorised to sign verify and file any Criminal Complaints, Suits, Affidavits, Declarations, Undertakings, Appeal and or Revision Application before any Metropolitan Magistrate Courts, Session Court, City Civil Court, Small Causes Court, High Court and /or any other Civil or Criminal Courts, Tribunal, in any part of India. And also to engage lawyer, sign Vakalatnama, give instructions to lawyers and also to give evidence in all such matters including Criminal Complaints and Suits. Further, he is also given authority to make compromise, settlement and withdraw the complaint, suit, petition, revision, appeal etc., and further to do all needful in all manners and in all matters filed in the name of Company or against the Company all to do all other necessary and appropriate acts incidental thereto.

CERTIFIED TRUE COPY
for SHAKTI BIO SCIENCE LIMITED,


DIRECTOR

